

GOVERNMENT OF INDIA
MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)

New Delhi, the 22.10.83

NOTIFICATION
INCOME TAX

No. 5434 (F.No.203/154/83-IT-II): In continuation of this Office Notification No.4457 (F.No.203/191/81-IT-II) dtd.2/2/1982, it is hereby notified for general information that the institution mentioned below has been approved by Department of Science & Technology, New Delhi, the prescribed authority for the purposes of clause(ii) of sub-section (1) of section 35 of the Income-tax Act, 1961 read with Rule 6 of the Income-tax Rules, 1962 under the category "Institution" in the area of other natural and applied sciences subject to the following conditions:

- i) That the Rajkot Cancer Society, Rajkot will maintain a separate account of the sums received by it for scientific research.
- ii) That the said Society will furnish annual returns of its scientific research activities to the Prescribed Authority for every financial year in such forms as may be laid down and intimated to them for this purposes by 30th April each year.
- iii) That the said Society will submit to the Prescribed Authority by 30th June each year a copy of their audited annual accounts showing their total income and expenditure and balance sheet showing its assets liabilities with a copy of each of these documents to the concerned Commissioner of Income-tax.

INSTITUTION

Rajkot Cancer Society, Rajkot.

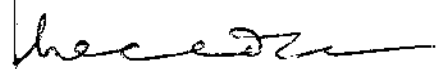
This notification is effective for a period from 24/4/1983 to 31/3/1985.

(M.G.C.GOYAL)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

Copy forwarded to:-

1. All Commissioners of Income-tax (2 copies).
2. Director of Inspection (IR/Audit)/Investigation/Special Inv./RS&P/Vigilance/Intelligence/Recovery/P&PR, New Delhi.
3. Directorate of OSMS (IT), 1st floor, Aiwan-e-Ghalib, Mata Sundri Lane, New Delhi.
4. The Secretary, Department of Science & Technology, Technology Bhavan, New Mehrauli Road, New Delhi, with reference to their O.M.No.1/434/83-IU.II, dated the 5/8/83.
5. Shri P.K. Kartha, Joint Secretary, Ministry of Law, Shastri Bhavan, New Delhi.
6. Comptroller and Auditor General of India (40 copies).
7. Bulletin Section of D.I.(RS&P), New Delhi (5 copies).


(M.G.C.GOYAL)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

Malik/

भारत सरकार
विज्ञान मंत्रालय
राजस्व विभाग

नई दिल्ली, 22.10.83
मई 1983

अधिसूचना
(आयकर)

सं० 5434 (फा० सं० 203/154/83-आ० क० नि०-11) : इस कर्णालय की दिनांक 2-2-1982 की अधिसूचना सं० 4457 (फा० सं० 203/191/81-आ० क० नि०-11) के सिलसिले में, सर्वसाधारण की जानकारी के लिए एतद्वारा अधिसूचित किया जाता है कि विहित प्राधिकारी, अर्थात् विज्ञान और प्रौद्योगिकी विभाग, नई दिल्ली ने निम्नलिखित संस्था को आयकर नियम 1962 के नियम 6 के साथ पठित आयकर अधिनियम, 1961 की धारा 35 की उप-धारा (1) के खंड (11) के प्रयोजनों के लिए अन्य प्राथमिक तथा अनुसंधान विभागों के क्षेत्र में "संस्था" प्रवर्ग के अधीन निम्नलिखित शर्तों पर अनुमोदित किया है, अर्थात् :-

1. यह कि राजकोट कैंसर सोसाइटी, राजकोट, वैज्ञानिक अनुसंधान के लिए उसके द्वारा प्राप्त राशिओं का पूरा उपयोग करेगी।
2. यह कि उक्त सोसाइटी अपने वैज्ञानिक अनुसंधान संबंधी क्रियाकलापों की वार्षिक विवरणी, विहित प्राधिकारी के प्रत्येक निस्तोष वर्ष के संबंध में प्रति वर्ष 30 अप्रैल, तक ऐसे प्ररण में प्रस्तुत करेगी जो इस प्रयोजन के लिए अधिसूचित किया जाए और उसे सुविधा मिलेगी।
3. यह कि उक्त सोसाइटी अपनी कुल आय तथा व्यय दर्शाने हुए अपने संपरीक्षित वार्षिक लेखों की तथा अपनी परिसंपत्तियाँ, देनदारियाँ दर्शाने हुए तुलन-पत्र की एक-एक प्रति, प्रतिवर्ष 30 जून तक विहित प्राधिकारी को प्रस्तुत करेगी तथा इन दस्तावेजों में से प्रत्येक की एक-एक प्रति संबंधित आयकर आयुक्त को भेजेगी।

संस्था

राजकोट कैंसर सोसाइटी, राजकोट।

यह अधिसूचना 24-4-1983 से 31-3-1985 तक वर्ष की अवधि के लिए प्रभावी है।

अक्षय कुमार
(सं० जी० सी० गोयल)
अवर सचिव, भारत सरकार